

(b) whether some of the aforesaid persons, prior to any of the 619 persons, have been promoted on long term basis, if so, the details thereof; and

(c) date of confirmation in Grade 'D' of C.S.S.S. in the zone of promotion?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUB-BAIAH): (a) to (c). 619 persons qualified within the prescribed number of chances in the induction tests held upto 1.8.1971 and were confirmed in Grade 'D' of the C.S.S.S. with effect from the same date. 192 persons qualified thereafter and were confirmed from the dates of their passing the tests. Since the Central Secretariat Stenographers' Service is decentralised, details about individual promotions etc. are Administrative Reforms.

#### News Item "Hundreds of B.J.P. Workers Court Arrest"

3867. SHRI PIUS TIRKEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to the news item appearing in the Indian Express dated 7 February, 1982 captioned "Hundreds of BJP workers court arrest";

(b) if so, the reasons why these workers courted arrest;

(c) the details and the figures with regard to the arrests effected so far;

(d) the action taken by Government in this regard; and

(e) the further steps likely to be taken to meet the demands of the workers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUB-BAIAH): (a) Yes Sir.

(b) The demonstrators demanded holding of early elections in Delhi and the abolition of the Essential Services Maintenance Act.

(c) 1789 demonstrators were detained/arrested u/s 65 of the Delhi Police Act, Section 107/151 Cr. P.C. and Section 188 IPC.

(d) and (e). The persons arrested/detained have since been released.

As regards the demands voiced, the stand of the Government has been made clear on several occasions.

#### Inclusion of steel Industry in the Purview of N.S.A.

3868. SHRI PIUS TIRKEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Steel industry has been included in the purview of National Security Act;

(b) if so, the reasons thereof; and

(c) whether Government have got complaints from the trade unions in this respect?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b). The maintenance of supplies and services in any establishment or undertaking dealing with the production, supply or distribution of steel have been considered essential to the community and have, *inter-alia*, been notified as such for the purposes of Section 3(2) of the National Security Act, 1980.

(c) Government have not received any specific complaints against the notification of Steel Industry for the purposes of Section 3(2) of the National Security Act, 1980.

#### Setting UP of National Biotechnology Board

3869. SHRI S. B. SIDNAL: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether it is a fact that the National Biotechnology Board has been set up;

(b) if so, the budget provision made therefor for 1982-83; and